

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 532/2016**

**SECTION OF THE COMPANIES ACT: 433 (e) & 434**

**In the matter of:**

**M/s. Variscon Engineering Services Pvt. Ltd. .... Petitioner**

**VS.**

**M/s. Pier One Construction Pvt. Ltd .... Respondent**

**Order deliver on 06.07.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : Shri Kailash Chandra, Advocate

For the Respondent (s) : None Appeared

**ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The counsel for petitioner has filed compliance affidavits on 13.6.2017 & 14.6.2017. He has filed proof of service of the notice under section 8 (1) of IBC, 2016 and the compliance affidavit.

The counsel for petitioner requested for one week time to file bank certificate required under section 9 (3) (c) of the IBC, 2016.

List the matter on 14.07.2017.

*- Sd -*  
**(Shiv Ram Bairwa)**  
**Registrar**